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LAM NABI AZAD): (a) to (c) Indian Airlines had to take prior approval of the Central Government before fixing fares and cargo tariff under the provisions or Air Corporations Act 1953. Wtth ths repeal of Air Corporations Act from 1-3-1994, the provision for taking prior approval of the Government also stands repealed.

Acquisition of Boeing 747-400 by Air India

6926. SHRI SURESH KALMADI; Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that Air India has decided to buy its fourth Boeing 747-400 through securitised debit; and

(b) if so, what are the complete details to be adopted in this regard ?

THE MINISTER OF CIVIL AVIA TION AND TOURISM (SHRI GHU LAM NABI AZAD): (a) and (b) Air India is considering the possibility of re structuring the financing arrangements, through securitised debt, for the acquision of the fourth Boeing 747-400 air craft to be delivered in June, 1994. How ever, no final decision has been taken.

Withdrawal of Vayudoot Service

6927. SHRI RAHASBIHARI BARIK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the date when Vayudoot service on Bhubneswar-Jaypore-Vizag and Bhubneswar-Raurkela-Calcuitta sectore were withdrawn by the Vayudoot authorities:

(b) the main reason therefor;

(c) whether the customers, particularly the tourist, travellers and executives arc facing a lot of difficulties in the absence of air services from these' cities; and

(d) if so, the steps taken so provide Vayudoot/air services to other cities?

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THE MINISTER OF CIVIL AVIA TION AND TOURISM (SHRI GHU LAM NABI AZAD): (a) and (b) Due to commercial and operational reasons, Vayudoot services on the route Hyderabad-Bhubaneswar-Jeypore-Vizag were withdrawn in the month of September, 1989. The services on the Calculta-Bhubaneswar and Calculta-Rourkela sectors were withdrawn in October, 1987 and September, 1990 respectively.

(c) and (d) Requests are received for reintroduction of these flights but Vayudoot is not in a position to start its operation in Orissa due to the reasons mentioned above.

Expension of Bhubaneswar Airport

6923. SHRI RAHASBIHARI BARIK. Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have a proposal for the expansion of Bhubaneswar Airport; and

(b) if so, the funds earmarked therefor;

(c) the target date set for completion of the Bhubaneswar Airport: and

(d) the progress made so far?

THE MINISTER OF CIVIL AVIA-TIOF AND TOURISM (SHRI GHULAM NAM! AZAD): (a) and (b) Bhubaneswar airport is being developed as a modal airport. The plan includes extension of runway *to* 9000 feet and construction of a terminal building at a total cost of Rs-24.42 crores.

(c) The work on construction of terminal building is expected to be completed by March, 1995. No target date for completion of runway extension has been fixed, since the road passing through the land proposed for runway extension is to be diverted by the State Government. (d) About 33 per cent of the work of the terminal building has been completed.

Development of Island Tourism, in Andaman and Nicobar and l.aksha Dweep

6929. SHRI V. HANUMANTHA RAO: Will the Minister of CIVIL AVIATION AND TOURISM be pleas ed to state:

(a) whether Government have said down strict coaditions for the development of islands tourism in Andaman and Nicobar islands as also Lakshadweep islands and

(b) if so what are those conditions and how Government propose to develop tourism in those islands or. the strict conditions imposed by

the Ministry of Environment and Forest?

THE MINISTER OF CIVIL AVIA TOURISM TION AND (SHRI GHULAM NABI AZAD); (a) Yes. Sir. Ministry of Environment and Forests, Government of India vide Notification dated 20th February 1991 laid down regulations for sustainable development activity on the coastal stretches called Coastal Regulation Zone.

(b) The Notification clearly specify prohibited activities dnd permissible activities. All tiourism activity comes under the permissible activity of Coasts! Regulation Zone. Based on this specific Islands in Andaman and Nicobar and Lakshadweep are being developed for tourism.

Irregularities by ITDC Officers

6930. SHRI V. GOPALSAMY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) bow many cases of corruption. misabpropriatvbn of funds, misuse of official machinery, other irregularities and violation of rules among ITDC officials were detected since the present Executive Director (Vigilance) took over;

(b) the details of each case;

(c) how many officials were since suspended;

(d) how many were since charge-sheeted;

(e) how many officials were dis missed] removed | discharged from ITDC during tins period, giving de tails of each case; and

(i¹) what steps are being taken to revamp ITDC Vigilance division?

THE MINISTER OF CIVIL AVIA TION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and Since the resumption of charge (b) the present Executive Director bv (Vigilance) in ITDC, 62 cases relat ing to misappropriation of funds, mis of official position, procedural use irregularities, etc., were detected, the details of which are given as under;

(i) Not substantiated .	14
(ii) Concluded/elosed offer dis- ciplinary action	61
(iii) Action in progress after issuing of chargesheets	07
(iv) Cases in hand after investi- gativin	13
(v) Under investigation .	2.4

(c) to (e) On the basis of the investigations three employees were suspended and 13 employees were served with charge-sheets. No em-ployee has been dismissed removed from service.

(f) The steps which are being taken by ITDC to revamo its Vigilance Division include introduction of new MIS (Monthly Information System), augmentation of manpower etc.